

- (iv) Foreign Collaboration, both technical and financial, will be permitted subject to the condition that non-resident equity will not exceed 40% of the paid up and subscribed capital of the Indian Company.

(b) Steps taken by the Government and its agencies like Small Industries Development Organisation, Central Footwear Technical Centres, National Small Industries Corporation, for development and manufacture of Leather Footwear in the small scale industries sector include provision of technical consultancy, training and marketing facilities; establishment of common facility centres; prototype development of indigenous leather & footwear machinery and assistance to the units in taking up their commercial production; assistance to small scale industries units in purchasing machinery for Leather Footwear on hire purchase basis and exemption from excise duty for units with a turnover of Rs. 15.00 lakhs per annum.

(c) An easy access to imported machinery and accessories, including embellishments with concessional rate of duty, permission for export production of leather footwear in the organised sector, subject to the prescribed export obligation, training of personnel engaged in production of leather footwear and other leather goods, design and product development, participation in overseas specialised commodity fairs, visit of sales/study delegations to different international markets are some of the steps taken by the Government to encourage export of leather footwear.

(d) The figures are as follows:-

Year	Value in Rs. Crores
1984-85	26.77
1985-86	33.03
1986-87	80.38

[English]

Dental products of India Limited

4653. SHRI BHATTAM SRIRAMAMURTY: Will the Minister of INDUSTRY be pleased to state:

(a) the grounds on which the Dental Products of India Limited has been registered in the Small Scale sector; and

(b) whether any large industrial house or a company registered under the MRTP Act has acquired controlling interest in the Dental Products of India Ltd?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) M/s. Dental Products of India Ltd., Bombay has been registered as a small scale unit by the State Director of Industries on 1st November, 1964 bearing Regn. No. MH/BT/D-189 as per their policy in vogue at that time.

(b) Yes, Sir.

Vacation of Rented Premises

4654. SHRI VISHNU MODI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there have been cases where the landlords whose premises were acquired for housing postal and telecommunication establishments on rent even a decade earlier, have not been paid market rent even after the expiry of their lease period;

(b) whether there are also cases where after the expiry of the lease period some of the landlords have asked for vacation of their premises by these establishments, but the Department has neither vacated the premises nor enhanced the rent on market rate; and

(c) if so, the reasons for the violation of agreements?